CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

OA/310/00738/2016, OA/310/00739/2016, OA/310/00740/2016 & OA/310/00863/2017

Dated Wednesday the 12th day of June Two Thousand Nineteen

CORAM : HON'BLE MR. R. RAMANUJAM, Member (A) HON'BLE MR. P. MADHAVAN, Member (J)

1.K. Narayanan... Applicant in OA 738/20162.C.V. Gururaj... Applicant in OA 739/20163.A.S. Sarathy... Applicant in OA 740/20164.S.U. Aleem... Applicant in OA 863/2017

By Advocate M/s Ratio Legis

Vs

1.Union of India rep. by The Central Provident Fund Commissioner EPF Organisation, Head Office No. 14, Bhikaji Cama Place New Delhi 110 066.

2.The Addl. Central Provident Fund Commissioner (HRM)EPF Organisation, Head OfficeNo. 14, Bhikaji Cama PlaceNew Delhi.

3.The Addl. Central Provident Fund Commissioner EPF Organisation Zonal Office (TN & KR)

No. 37, Royapettah High Road

Chennai 14. ... Respondents 1 to 3 in all OAs

4. The Regional Provident Fund Commissioner – I

EPF Organisation Regional Office

No. 37 Royapettah High Road

Chennai 14. ... Respondent 4 in OA 738, 739, &740/2016

5. The Regional Provident Fund Commissioner – II/Adm

EPF Organisation Regional Office

No. 37 Royapettah High Road

Chennai 14. ... Respondent 4 in OA 863/2017

By Advocate Mr. V. Vijay Shankar

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

As the facts of the case and the relief sought in all the OAs are stated to be similar, the OAs are disposed of by this common order.

- 2. The applicant in OA 738/2016 has sought the following relief:
 - "To call for the records related to the impugned order No. U.O.Adm. I/A-6(11)/MACP/2016 dated 22.03.2016 issued by the 2nd respondent and to quash the same and further to direct the respondents to restore MACP benefits to the grade pay of Rs. 4600/- with effect from 02.04.2014 as per the provisions of Office Memorandum dated 19.05.2009 providing for MACP and to pass such other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice."
- 3. Counsel on both sides agree that the facts of these OAs and the issues raised are covered by the order of this Tribunal in OAs No.708-710/2016 dated 24.07.2017 which has since been challenged in the Hon'ble Madras High court wherein the matter is still pending.
- 4. It is submitted that similar OAs 1401 & 818/2016 which came up for hearing on 07.06.2019 were disposed of with a direction to the respondents to consider the relief sought by the applicants therein in accordance with the order to be passed by the Hon'ble Madras High Court in the pending Writ Petition(s) and pass appropriate orders within a period of two months thereafter.
- 5. Keeping in view the above submission, these OAs are also disposed of

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with a direction that the claim of the applicants herein shall be considered in the same manner in which the claim of similarly placed persons is dealt with in terms of the order of the Tribunal in the aforesaid OAs 1401 & 818/2016 dated 07.06.2019.

(P. Madhavan) Member(J) (R. Ramanujam)
Member(A)

12.06.2019

SKSI